

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) and (b) Providing assistance for rehabilitation of Iraq returned Indians is the responsibility of the State Governments. Minister of Overseas Indian Affairs has personally written to the Chief Ministers of the State Governments to do the needful.

Protection of women going abroad for work

3141. PROF. M.V. RAJEEV GOWDA: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether there has been an increase in the number of Indian women working in Gulf countries over the last three years, if so, the details thereof; and

(b) the nature of jobs being offered to these women, and the measures taken by Government to ensure their protection in their countries?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) Data of Indian women working in Gulf Countries are not maintained by the Ministry of Overseas Indian Affairs. However, the number of Emigration Clearance granted to the Indian women under Emigration Check Required (ECR) category to Gulf countries during the last 3 years as under shows a marginal increase:

April 2011 - March 2012 - 16848

April 2012 - March 2013 - 20137

April 2013 - March 2014 - 20786

(b) The jobs offered to women are as Domestic workers, Beauticians, Staff Nurses, Teachers, Executives, Office Assistants/Secretaries, Doctors, Engineers, Accountants, Receptionists, Sales Executive etc.

Besides other stipulations, the following are the measures taken by Government to ensure the protection of women in Gulf countries who have to emigrate with emigration clearance from the concerned Protector of Emigrants:

1. Application of the age restriction of not below 30 years to all women emigrating on Emigration Check Required (ECR) passports.
2. Defining a minimum referral wage for emigrants.
3. Stipulation of a security deposit of US \$ 2500 per worker from the foreign employer to be deposited with the Indian Mission.
4. Compulsory attestation of employment documents for all women emigrants with ECR Passports by the Indian Mission.

5. Provision of women shelters for distressed emigrants.
6. Mobile phone facility for Housemaids has been mandated on Foreign Employers.
7. Diplomatic initiatives with host countries to extend the protection of local labour laws to the workers in the informal sector.

Appointment of counsellors in gulf countries

3142. DR. KANWAR DEEP SINGH: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether the Ministry is considering appointments of Counsellors in various gulf countries where large number of Indian migrants are present, if so, the details thereof, if not the reasons therefor; and

(b) the current status of implementation of the e-Migrate project, and to what extent it has been successful?

THE MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) No, Sir. The Ministry of Overseas Indian Affairs has already appointed Counsellor at Abu Dhabi, United Arab Emirates since 2009, therefore the appointment of Counsellors in other Gulf countries is not being considered by the Ministry.

(b) The trial-run of e-Migrate project started at Protector of Emigrants (PoE) Delhi Office on 26th May, 2014. From 14th July, 2014 the system has been operationalised on trial basis in the office of POEs at Jaipur, Chandigarh, Rae Bareli and from 30th July, 2014 in the office of POEs at Kochi, Thiruvananthapuram, Chennai and Hyderabad. Till 1st Aug., 2014, a total of 5040 Emigration Clearances (ECs) have been granted through the system.

These operations, started on trial basis, show that e-Migrate project is successful in achieving its objective of bringing 'e-Governance in Emigration'.

Job on compassionate ground

†3143. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether there is any provision in Government to provide employment on compassionate ground to the dependents of the persons who die in harness, if so, the details of the rules laid down in this regard;

(b) whether there is any provision for giving job to the dependents within stipulated time limit, if not, the reason therefor; and

(c) the details of such pending cases Ministry-wise/Department-wise and by when they are likely to be disposed off?

†Original notice of the question was received in Hindi.